



IN THE INCOME TAX APPELLATE TRIBUNAL
"SMC" BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER

ITA no.2598/Mum./2018
(Assessment Year : 2014-15)

Danny Venilal Shah
B-901, 9th Floor, Raj Height
M.G. Road, Kandivali (W)
Mumbai 400 067 PAN – ALPPS9824G

..... Appellant

v/s

Income Tax Officer
Ward-13(3)(1), Mumbai

..... Respondent

Revenue by : Ms. Smita Verma
Assessee by : None

Date of Hearing – 09.02.2021

Date of Order – 09.02.2021

ORDER

PER SAKTIJIT DEY. J.M.

The captioned appeal filed by the Revenue arises out of order dated 7th March 2018, passed by the learned Commissioner of Income Tax (Appeals)-21, Mumbai, for the assessment year 2014-15.

2. When the appeal was called for hearing, no one was present on behalf of the assessee. However, the learned Authorised Representative of the assessee has filed letter dated 16th January 2021, stating that the assessee has filed declaration under the Direct

Tax Vivad Se Vishwas Act, 2020, for settling the dispute arising in the appeal. It has further been stated that Form no.3, issued by the designated authority has also been received. Therefore, he has requested on behalf of the assessee to withdraw the appeal.

3. The learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. In view of the facts discussed above, I permit the assessee to withdraw the appeal. Accordingly, appeal is dismissed as withdrawn.

5. In the result, appeal is dismissed.

Order pronounced in the open court on 09.02.2021

**Sd/-
SAKTIJIT DEY
JUDICIAL MEMBER**

MUMBAI, DATED: 09.02.2021

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The CIT(A);*
- (4) *The CIT, Mumbai City concerned;*
- (5) *The DR, ITAT, Mumbai;*
- (6) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Assistant Registrar
ITAT, Mumbai